

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1440 of 2019

IN THE MATTER OF:

Phaethon International Company AG.

...Appellant

Vs

Steel Authority of India Limited

...Respondent

Present:

**For Appellant: Mr. Ankur Kashyap, Mr. Rohit and Ms. Rajshri,
Advocates.**

For Respondent:

ORDER

13.12.2019: Appellant has preferred this appeal against order dated 21st October, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), New Delhi Bench, which reads as follows:-

“ORDER

Upon report being received from the Dealing Assistant, it is submitted that the case was listed in the cause list for pronouncement of order in the supplementary list which was duly uploaded on net as well as placed on the notice board

Ld. counsel prays for certified copy of the order. The competent authority may issue the same.

Objections are disposed off.”

2. Learned counsel for the Appellant submits that the judgment has not been pronounced.

3. However, in absence of any cause of action, we are not inclined to interfere with the impugned order. The appeal is accordingly dismissed. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk